#### OA/138/87

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman

Hon ble Mr. P.M. Joshi : Judicial Member

# 7.9.1987

Mr.P.N.Ajmera for Mr.J.D.Ajmera learned advocate for the respondent - Union of India sppears and states that he requires some more time to file reply. Mr.S. Pripathy learned advocate for the applicant has filed rejoinder. Mr.Ajmera allowed to file his reply in which the rejoinder also be covered within a week of the date of this order. Mr.Anil Dave learned edvocate on behalf of State of Gujarat also allowed to do so within the same period. The case be posted on 23rd September, 1987 for final hearing.

> (P.H.Trivedi) Vice Chairman

(P.M.Joshi) Judicia 1 Member Coram : Hon'ble Mr P H Trivedi

.. Vice Chairman

Hon'ble Mr P M Joshi

.. Judicial Member

### 23/9/1987

Learned advocate Mr Anil Dave states that he has to file reply for which he wants some time and by consent of Mr S. Tripathy has no objection.

Time allowed. The case be adjourned to 4th November, 1987 for hearing. Mr PN Ajmera for Mr JD Ajmera for the respondent/Union of India present.

( P H Trivedi )
Vice Chairman

( P M Joshi ) Judicial Member



CORAM : Hon'ble Mr. P.H. Trivedi ... Vice Chairman

Hon'ble Mr. P.M. Joshi .. Judicial Member

# 17/11/1987

Heard learned advocates Mr. S. Tripathy for the applicant and Mr. J.D. Ajmera for the respondent/Union of India. The case may be fixed for final hearing on 5th May, 1988. Parties will ensure that all documents on which they rely are brought on record and necessary steps should be taken early. With this order M.A./564/87 stands disposed of.

Mr. Tripathy states that interim relief be granted. If any action is taken in the meantime by the respondent, it will be subject to the result of the case. Mr. Ajmera states that any direction of this nature by way of interim relief might binding action in numerous cases regarding the matters like promotion, grant of pension etc. While it is not the intention to pre judge the merit or interfere in the working of the respondent authority for such action, it is needless to state thet legal position which obtains without any such statement that the result of the case on decision will govern the parties affected thereby through any decision of the respondent taken in the meantime.

> ( P H Trivedi ) Vice Chairman

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( In Circulation )

Coram : Hon'ble Mr. P.H. Trivedi

: Vice Chairman

Hon'ble Mr. P.M. Joshi : Judicial Member

### 29/9/1989

review In this/petition 30/89 , the petitioner has urged the ground that the reasoning in the judgment is erroneous. The pleas raised in this regard in the R.A. however, were also urged in batch of cases among which the petitioner case OA/138/87 was included and in support of the conclusion in the judgment reasons have been adverted for them. There is no new ground showing any manifest error of law of fact made out in the review petition. There is no other circumstance which occasions a justification for review. The petitioner obviously is not satisified with the judgment or the reasons thereof but it is hardly possible to urge the same grounds in the review petition & o successful as the ground on which review can be pleaded are limited in manifest errors of facts or law par any other sufficient reason. We find that there is no justification for review . The petition therefore is rejected.

> (P.H. Trivedi) Vice Chairman

Judicial Member

a.a.bhatt